

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00490/2019 & MA/310/00491/2019
in & OA/310/01148/2019**

Dated Tuesday the 3rd day of September Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

1. A.Kandasamy,
2. S.Chandrasekaran,
3. V.Kuppamuthu,
4. P.Chellamuthu,
5. G.Senthilmurugan,
6. A.Kandasamy,
7. P.Chinnamuthu.Applicants

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,
rep by the Secretary,
Ministry of Personnel, Public Grievances and Pensions,
Department of Pensions and Pensioners Welfare,
3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi 110003.
- 2.Director General of Posts,
Ministry of Communications and IT,
Department of Posts,
Lok Bhavan, Parliament Street,
New Delhi 110001.
- 3.Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
- 4.Deputy Director of Accounts (Postal),
O/o. The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
Ethiraj Salai, Chennai 600008.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA for condonation of delay is allowed. Delay condoned. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA seeking the following reliefs :

"1. To call for the records of the 4th respondent pertaining to his order which is made in No. 37/MA 765/2017 in OA 1597/2017 filed by A. Kandasamy & others/18-19 dated 05.06.2018 and set aside the same consequent to,

2. direct the respondents to revise and refix the pension of the applicants (BCR Postman/TBOP Postman/Postman) as per the judgment of Full Bench (At Principal Bench) of this Hon'ble Tribunal made in OA 655 of 2010 & batch cases dated 01.11.2011 without reference to the OMs dated 03.10.2008 and 11.02.2009 and fix the pension as Rs. 5585/-, Rs. 4920/- and Rs. 4090 as on 01.01.2006 to the applicants 1 to 3, 4 and 5 to 7 respectively,

3. Direct the respondents 2 to 4 to pay the arrears of pension and other retirement service benefits to the applicants and

4. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. When the matter is called, learned counsel for the applicants submits that the facts of this case is similar to that of OA 1600/2016 which was disposed of by an order dt. 19.03.2019. He submits that the applicants would be satisfied if a similar direction is passed in this case also.

4. Mr. M. Kishore Kumar, Senior Panel Counsel appears for the respondents and he has no objection if a similar order is passed.

5. On perusal, the OA 1600/2016 was disposed of with the following direction:-

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6. In view of the above, this OA is disposed of with a direction to the respondents to review the impugned order dated 16.07.2016 in the light of the aforesaid judicial precedents and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order”

6. In view of the submissions made, the OA is disposed of at the admission stage with a similar direction to review the impugned order in this OA dt. 05.06.2018 (A23) in the light of the judicial precedents cited in the order dt. 19.03.2019 in OA 1600/2016 (supra) . No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

03.09.2019

SKSI